

File No. 09-01/Enf-I/2012/FSSAI (Pt-2)
Food Safety and Standards Authority of India
(Enforcement Division)
Ministry of Health and Family Welfare
FDA Bhawan, Kotla Road, New Delhi – 110002

The 16th February, 2015

Office Order

Subject: Notification of FSSAI's Designated Officers for Central Licensing under Section 36 of FSS Act, 2006 - reg.

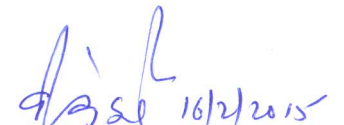
In pursuance of Section 36 of the Food Safety and Standards Act, 2006, read with Clause 1.2.1 (1) of Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations-2011, the following officers are hereby appointed as Designated Officers along with the jurisdiction/ area mentioned against each with immediate effect, in supersession of the earlier order No. A-12012/2/2011-Admin-FSSAI dated 5th August, 2011, until further orders:-

Sr. No.	Name of the Officer	Area of Jurisdiction
1.	Dr. A K. Singla, Joint Director	UT Chandigarh, States of Punjab, Jammu & Kashmir
2.	Shri. D P. Guha, Joint Director	States of West Bengal, Odisha, Bihar, Jharkhand, Sikkim, Chhattisgarh and the UT of Andaman and Nicobar Islands
3.	Shri. Anil Mehta, Deputy Director	States comprising Delhi, Haryana, Rajasthan, and Uttrakhand Himachal Pradesh
4.	Shri. Ais Kumar, Deputy Director	States of Gujarat, Maharashtra, Madhya Pradesh, Goa and the UTs of Dadra & Nagar Haveli, and Daman & Diu.
5.	Dr. M. Kannan, Deputy Director	States of Kerala, Tamil Nadu, Karnataka, Andhra Pradesh, Telangana, Puducherry, and UT of Lakshadweep
6.	Shri. V K. Pancham, Deputy Director	States of Assam, Arunachal Pradesh, Tripura, Mizoram, Meghalaya and Nagaland
7.	Dr. Manisha Narayan, Assistant Director	State of Uttar Pradesh

2. The Designated Officers, so appointed shall perform the functions of Central Licensing Authority in accordance with the provisions under FSS Regulations, 2011.

3. The Central Licensing Authority shall report to Director (Enforcement), FSSAI.

4. This issues with the approval of the competent authority.


(Bimal Kumar Dubey)
Director (Enforcement)